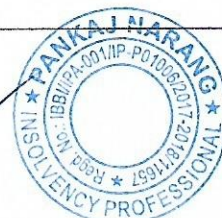


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
AIR MOVEMENT & CONTROL SYSTEM PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AIR MOVEMENT & CONTROL SYSTEM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01 ST September 2010
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956/ Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29200DL2010PTC207781
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA Data: D-1027, GALI NO-11 ASHOK NAGAR, SHAHDARA DELHI DL 110093 IN
6.	Insolvency commencement date in respect of corporate debtor	28.02.2020 [Order of NCLT, Delhi Bench-VI in IB-1930(ND)/2019] Order for appointment received from Operational Creditor on 15.05.2020
7.	Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process, which is 26.08. 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PANKAJ NARANG IBBI/IPA-001/IP-P01006/2017-18/11657
9.	Address and e-mail of the interim resolution professional, as registered with the Board	304, TOWER APARTMENT, SWASTHYA VIHAR, NEW DELHI, NCT OF DELHI-110092 pankajnarangca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304, TOWER APARTMENT, SWASTHYA VIHAR, NEW DELHI, NCT OF DELHI-110092 cirp.amc@gmail.com
11.	Last date for submission of claims	29.05.2020 (With appropriate adjustment w.r.t. to Regulation 40C)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information there is no class of creditors under section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/download Form B: Claim by Operational creditors except workmen and employees Form C: Claim by Financial Creditors Form D: Claim by Workmen or a Employee Form E: Claim Submitted by an authorised representative of workmen and employee Form F: Claim by creditors other than Financial Creditors and Operational Creditors Physical Address: 304, TOWER APARTMENT, SWASTHYA VIHAR, NEW DELHI, NCT OF DELHI-110092

Pankaj Narang



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AIR MOVEMENT & CONTROL SYSTEM PRIVATE LIMITED on 28.02.2020 in IB-1930(ND)/2019.

The creditors of M/s Air Movement & Control System Private Limited, are hereby called upon to submit their claims with proof on or before 29.05.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

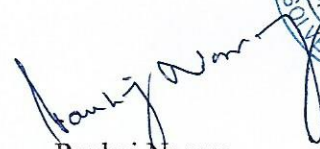
A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date : 17.05.2020

Place: New Delhi


Pankaj Narang

Interim Resolution Professional

IBBI/IPA-001/IP-P01006/2017-18/11657

